

**Increasing the level of food processing in the country**

1219. PROF. M. V. RAJEEV GOWDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether, given the current meagre level of food processing *vis-à-vis* Thailand, Malaysia and Vietnam Government has developed a road map to increase the level of food processing in the country; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) and (b) With a view to increase the level of Food processing, reduction of wastage and provide better returns to the farmers, the Ministry is providing financial assistance under the Central Sector Schemes for promotion and development of food processing sector. These are (1) Scheme for Mega food Parks, (2) Scheme for Modern Abattoirs, (3) Scheme for Integrated Cold Chain and Value Addition Infrastructure, (4) Scheme for Creation/Expansion of Food Processing and Preservation, (5) Scheme for Quality Assurance, and (6) Scheme for Human Resource and Institutions. The detailed guidelines of these schemes having the pattern of financial assistance, eligibility criteria, procedure for approval of projects etc. are available on the Ministry's website at [www.mofpi.nic.in](http://www.mofpi.nic.in).

Ministry also participates in National/International exhibitions/fairs to disseminate information regarding the untapped potential of Food Processing Sector in the country and to familiarize the entrepreneurs with modern techniques of production and packaging, development of markets, popularization of products and to attract investments into the Sector.

**Steps to fast track justice**

†1220. DR. SATYANARAYAN JATIYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of new initiatives and effective measures being taken to change the delayed justice into fast track justice system in the country; and

(b) the updated status of different types of cases pending in the Supreme Court and High Court of each State of the country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) In order to expedite the trial of court cases, a number of legislative changes have been made in procedural laws, which include

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† Original notice of the question was received in Hindi.